

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1244 of 2019

IN THE MATTER OF:

Shalini Singhal & Ors. ...Appellant

Vs

Rahul Singh & Ors.Respondent

Present:

For Appellant: Ms. Suruchi Aggarwal, Advocate.

For Respondent: Ms. Aditi Sinha, Mr. Piyush Singh, Mr. Aditya Parolia, Advocates for R-1&2.

Mr. Rudreshwar Singh, Mr. B. Patnaik, Mr. Gautam Singh, Mr. Kumar Ranjan and Mr. Subodh Pathak, Advocates for R-3.

Mr. Nitesh Jain, Advocate with Mr. Manish Kr. Gupta, IRP.

Mr. Shohit Chaudhury, Mr. Mani Bhushan Sinha, Abhishek Chaudhary and Mr. Amit Singh, Advocates for Home buyers.

Mr. Aditya Dewan, Mr. Siddharth Chechani, Mr. Ritwik Sneha, Advocates for Allottees.

With

Company Appeal (AT) (Insolvency) No. 1249 of 2019

IN THE MATTER OF:

Sanjeev Abrol ...Appellant

Vs

Rahul Singh & Ors.Respondent

Cont'd..../

Present:

For Appellant: Mr. Rudreshwar Singh, Mr. B. Patnaik, Mr. Gautam Singh, Mr. Kumar Ranjan and Mr. Subodh Pathak, Advocates.

For Respondent: Ms. Aditi Sinha, Mr. Piyush Singh, Mr. Aditya Parolia, Advocates for R-1&2.

Mr. Nitesh Jain, Advocate with Mr. Manish Kr. Gupta, IRP.

Mr. Shohit Chaudhury, Mr. Mani Bhushan Sinha, Abhishek Chaudhary and Mr. Amit Singh, Advocates for Home buyers.

Mr. Aditya Dewan, Mr. Siddharth Chechani, Mr. Ritwik Sneha, Advocates for Allottees.

ORDER
(Through Virtual Mode)

12.10.2020: Ms. Suruchi Aggarwal, Advocate appearing on behalf of Appellant in Company Appeal (AT) (Insolvency) No. 1244 of 2019 submits that the common order dated 13th March, 2020 passed by this appellate Tribunal has been assailed before the Hon'ble Apex Court by 'Rahul Singh & Anr.' (Allottees/Financial Creditor) in which notice has been issued to Respondents.

In view of this development, we deem it appropriate not to proceed further as the Hon'ble Apex Court is seized of the matter.

Mr. Aditya Dewan, Advocate appearing on behalf of 'Barun Mitra' intends to file application for impleadment. However, after going through the order dated 4th December, 2019, we find that learned counsel for allottees including learned counsel for Respondent - 'Rahul Singh', who wanted to intervene or file affidavit,

were allowed to file affidavit while other allottees, instead of intervening, were permitted to file one page note narrating the problems and making suggestions as to how resolution can be adopted to ensure quick and clean allotment of flats in favour of the allottees. In view of the same, liberty to file application for impleadment is declined.

Post these appeals 'for orders' on **27th November, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc